

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00087/2018**

**Dated Tuesday the 30<sup>th</sup> day of January Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

K.Ramachandran,  
S/o(late) A.V.Karuthakannan,  
No.64/90, Shastri Nagar, 4<sup>th</sup> Street,  
Dindigul 624 003. .. Applicant

By Advocate **M/s.R.Malaichamy**

**Vs.**

1. Union of India, rep by the  
Assistant Director General(GDS),  
M/o Communications & I.T.,  
Department of Posts, (GDS Section),  
Dak Bhawan, Sansad Marg,  
New Delhi 110 001.
2. The Senior Superintendent of Post Offices,  
Dindigul Division,  
Dindigul 624 001. .. Respondents

By Advocate **Mr.M.Kishore Kumar**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“1. To call for the records of the 1<sup>st</sup> respondent pertaining to his letter made in No.17-39/4/2012-GDS dated 14.01.2015 in so far as it concerned with the cutoff date as 01.09.1993 and also call the records of the order of the 2<sup>nd</sup> respondent made in No.B2/PTC/Dlgs dated 04.04.2017 and set aside the same; consequent to,

2. direct the respondents to absorb the applicant as Watchman or in any other cadre including GDS with all service benefits, and

3. to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. When the matter was taken up on 25.1.2018, learned counsel for the applicant had alleged that the applicant had been disengaged by a verbal communication as a retaliation against his seeking regularization. Learned counsel for the respondents had sought time to take instructions.

3. Today, learned counsel for the respondents would submit that the applicant was never disengaged as alleged by him. On the other hand, the applicant himself did not turn up for duty from 05.1.2018 and was accusing the respondents of disengaging him. He produces a copy of the instructions dated 27.1.2018 received by him in this regard, which is taken on record.

4. In view of the above submission, the applicant is directed to report for duty immediately. On such reporting, the respondents shall take him on duty and grant him attendance.

5. OA is disposed of with the above directions. No costs.

(R.Ramanujam)  
Member(A)  
30.01.2018

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